

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-411/(PB)/2017

In the matter of :

Narender Kumar

... PETITIONER

Vs.

Aadinath Probuild (India) (P) Limited

... RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Ms. Ritika Shaw, Advocate..for Fin. Cr.

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to clarify in relation to the latest financial statement filed in relation to the companies as it is represented by the petitioner that notice has been sent to the registered office as obtained from Master Data and that the same has been returned with an endorsement 'Left' which needs to be ascertained from other contemporaneous records.

For this purpose, a week's time is granted.

Post the matter on 16.11.2017.

Sd. —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd. —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017